

31

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.2&4 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

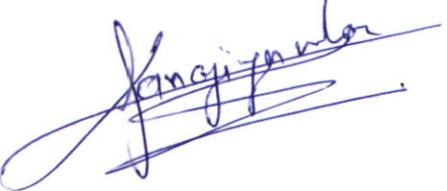
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2018

NAME OF THE PARTIES: M/s. Sejal Glass Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

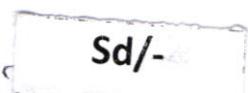
S. No.	NAME	DESIGNATION	SIGNATURE
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31	Posja Pandey	Advocate for the Applicant Rakesh Foiel	
31	Mcben Kangjize	Debtors to the Appellate Authority <u>ORDER</u>	

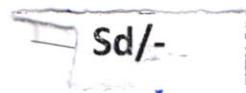
Application No. 2 & 4/73(4)/NCLT/MB/MAH/2017

On Application moved by the Depositors, when the Company has stated that Hon'ble High Court of Bombay has already passed winding up order in this matter, the Depositors' Counsel has reported that winding up order has already been stayed by the Appellate Authority. Over which the Counsel appearing on behalf of the company having stated that the company has already given undertaking to make payment to these depositors on or before 31.01.2018, accordingly, this Petition is posted to 09.02.2018.

List this matter on 09.02.2018.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)